COURT-I

In the Appellate Tribunal for Electricity (Appellate Jurisdiction)

IA NO. 278 OF 2017 IN DFR NO. 965 OF 2017

Dated: 19th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of:

Gujarat State Petronet Ltd.

.... Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Mr. Piyush Joshi Ms. Sumiti Yadava Ms. Preksha Dugar

Counsel for the Respondent(s) : Mr. Rajender Kaul

Mr. Sumit Kishore for R.1

Mr. Yoginder Handoo for R.2

<u>ORDER</u>

IA NO. 278 OF 2017

(Appl. for condonation of delay)

There is 28 days' delay in filing this appeal. In this application, the applicant/appellant has prayed that delay may be condoned.

We have heard learned counsel for the Appellant. He candidly submitted that though the Appellant had applied for certified copy of Impugned Order on 06/02/2017, the same was made available to the

Appellant only on 15.03.2017. Further, certain other documents relating to the impugned decisions had to be obtained through RTI, which also took considerable time. Sufficient cause has been made out. We find the explanation to be acceptable. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>26.05.2017.</u>

(B.N. Talukdar)
Technical Member (P&NG)
Pr/Vg

(Justice Ranjana P. Desai) Chairperson